

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Petition No.139 of 2000

In

Original Application No. 265 of 1998

Allahabad this the 04th day of December, 2002

Hon'ble Mr.S. Dayal, Member (A)
Hon'ble Mr.A.K. Bhatnagar, Member (J)

Pratap Singh, a/a 57 years, Son of Sri Saligram
Posted as Commandant, 40th Bn, P.A.C., Haridwar.

Applicant

By Advocate Shri Sudhir Agarwal

Versus

1. Kamal Pandey, Secretary, Department of Home Affairs, Govt. of India, New Delhi.
2. V.K. Mittal, Principal Secretary, Home Deptt. U.P. Shasan, Lucknow.
3. Surendra Nath, Chairman, Union Public Service Commission, Dhaulpur House, Shahjahan Road, New Delhi.

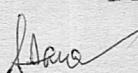
Respondents

By Advocates Shri K.P. Singh,
Shri R.C. Joshi.

O R D E R (Oral)

By Hon'ble Mr.S. Dayal, Member(A)

This contempt petition was filed alleging wilful disobedience of the direction in O.A.No.265 of 1998. The direction was to the effect that the respondents shall convene a meeting of review selection committee and re-consider the name of the applicant for promotion



...pg.2/-

:: 2 ::

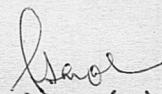
to I.P.S. cadre from 1985 onwards with all consequential benefits within a period of 4 months.

2. In the supplementary counter-affidavit filed on 11.11.2002 the respondents have claimed that they have complied with the order and that the payments arising from the directions regarding consequential benefits were being made.

3. The Division Bench of this Tribunal on 25.11.2002 and 27.11.2002 had asked the learned counsel for the respondents to find out whether the amount has been paid to the applicant or not. Learned counsel for the respondents states that he had ascertained the position telephonically seeking information from Shri Awadesh Kumar Pandey, Under Secretary, Department of Home, Government of Uttar Pradesh, and has been informed that the payment has already been received by the applicant. In view of the statement of the learned counsel for the respondents at bar, the contempt proceedings are dropped and notices issued are discharged. Shri S.K. Mishra brief holder of Shri Sudhir Agarwal learned counsel for the applicant and Shri K.P.Singh, learned counsel for the respondents have remained present during the hearing of this contempt petition.


Member (J)

/M.M./


Member (A)